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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.79/2005
OA No.218/2003

New Delhi this the 12th day of September, 2005

Hon'ble Mr. V.K.Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Shiv Kumar Kaushik,
S/O Sri Brahma Nand Sharma,
Flat No. 558, Pocket D,
Dilshad Garden, Delhi.

..Applicants

(By Advocate Shri Kanwar Udai Bhan
proxy for Shri Ritesh Agrawal)

VERSUS

1. Dr.Rajendra Kumar, IAS,
Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
2. Shri Dharamvir Singh,
Deputy Director of Education,
Distt. North East B-Block,
Yamuna Vihar, Delhi.

..Respondents

(By Advocate Ms.Simran proxy for
Mrs. Avnish Ahlawat)

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ORDER (ORAL)

(Hon'ble Mr. V.K.Majotra, Vice Chairman (A))

Vide order dated 25.8.2005, it was directed that applicant would appear before respondent No.2 on 29.8.2005 and after hearing him, the respondent No.2 shall pass a detailed and speaking order in respect of entitlement of the applicant for payment of difference between the amount claimed Rs. 68753/- and sum paid, i.e., Rs.52919/-. Today learned counsel of the applicant stated that the applicant had appeared before respondent No.2 and according to respondent No.2 a difference of Rs. 9986 was required to be paid to the applicant for which the pay bill has been prepared and is being submitted during the course of the day for passing. Learned counsel of the applicant stated on instructions from the applicant that the applicant has not given his consent for the dues worked out by respondent No.2. Instead of Rs. 9986/-, a sum of Rs. 15834/- ought to have been paid to the applicant. Respondent No.2 had been directed by earlier order to pass a detailed and speaking order in respect of the entitlement of the applicant for payment of difference in dues. However, no such order has been passed by respondent No.2. The same be passed within a week's time and the amount

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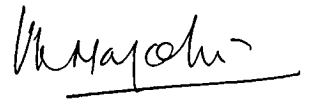
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agreed by respondent No.2 be paid to the applicant within the same time.

With these orders, the Contempt petition is dropped and notice to the respondents are discharged. On remaining aggrieved, applicant shall have liberty to resort to appropriate proceedings.



(Mrs. Meera Chhibber)
Member (J)



(V.K. Majotra)
Vice Chairman (A)

12.9.05

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